# Notifications in the provision of Goa Daman and Diu Information Technology Act, 2007 (Act 10 of 2007)

Sr. No.	Notification No. and dated	Section/ Rule	Official Gazette reference
1.	1(128)/DOIT/Notified	Section 38(1)	Official Gazette Series I No. 40
	Area/2007/1162dated		(Extraordinary-2) dated 10-1-2007
	9-1-2007		
2.	1(128)/DOIT/Notified	Section 38(2)	Official Gazette Series I No. 31
	<u>Area/2007/1133dated</u> <u>1-11-2007</u>		(Extraordinary) dated 2-11-2007
3.	1(128)/DOIT/Notified	Section 38(1)	Official Gazette Series I No. 36
	<u>Area/2007/1331dated</u>		(Extraordinary) dated 6-12-2007
	<u>6-12-2007</u>		
4.	14/59/2017-RD/802dated	Project-e-	Series I No. 8 dated 25-5-2017
	<u>17-5-2017</u>	District	
5.	No. 1(126)/DOIT/GITDC/200607/	Section4	Series II No. 16 dated 20-7-2017
	Part VII/341 dated 5-7-2017		
6.	4(73)/2017-18/DOIT/e-District-	Project -e-	Series I No. 10 dated 8-6-2017
	Notification/126 dated	District	
	<u>10-5-2017</u>	at	
7.	7/22/2017-LA dated	(1 <sup>st</sup>	Series I No. 24 (Extraordinary-2)
	20-9-2017	Amendment	dated 20-9-2017
		in Act)	
8.	No. 24/18/2011-LAB/140 dated	Public	Series II No. 51 dated 23-3-2017
	7-3-2017	Services	
9.	16-22/A3/2010-11/4000 dated	Public	Series I No. 38 dated 16-12-2010
10	9-12-2010	Services	
10.	7-3-2008/ELEC(Part)/5860	Public	Series I No. 38 (Extraordinary)
1.1	dated14th December, 2010.	Services	dated 17-12-2010
11.	DCS/EST/SSDG/2010-11/39	Public	Series I No. 39 dated 23-12-2010
10	dated 17-12-2010.	Services	Cariar II Na. 20 4-4-122 12 2010
12.	File No. 4/1/e-Governance/2008-	Public	Series II No. 39 dated 23-12-2010
	09/DAA-1817 dated	Services	
13.	13th December, 2010. No. 3/426/2009/Adm/DITC/4191	Public	Series II No. 40 dated 30-12-2010
13.	dated 20th December, 2010.	Services	Series II No. 40 dated 30-12-2010
14	4(88)/2017-18/DoIT/Notification-	Section 38(1)	Series I No. 23 dated 6-9-2018
14	ESDM Park/786 dated 10-8-2018	Section 36(1)	Series 110. 23 dated 0-3-2018
1.7		G .: 22	G ' IN 44 1 : 101 1 2010
15	35/09/01/2018-RD/169 dated	Section 32	Series I No. 44 dated 31-1-2019
	<u>16-01-2019</u>		
16	3/02/2015-IND(Pt.)/118 dated	Single	Series I No. 50 dated 14-03-2019
	7th March, 2019.	Window	
		System	
		(SWS)	
17	8/38/2019-LD(Estt.)/1077	Online work	Series I No. 11 dated 13-6-2019
		flow	

	<u>dated10-6-2019</u>	NGDRS	
18	No. 11(3)/DoIT/2018/Area- Earmarking, GITD Act/305 dated 21st June, 2019.	Section 38	Series I No. 13 dated 27-6-2019
19	No. 11(3)/DoIT/2018/Area- Earmarking, GITD Act/306 dated 21st June, 2019.	Section 38	Series I No. 13 dated 27-6-2019
20	4(88)/2017-18/DoIT/Notification- ESDM Park/791 dated 27th August, 2019	Section 38	Series I No. 23 dated 5-9-2019

#### **GOVERNMENT OF GOA**

Department of Information Technology Directorate of Information Technology

Proclamation 1(128)/DOIT/Notified Area/2007/1162

Read: Notification Series I No. 35 dated 5-12-2006, published in the Official Gazette, Extraordinary No. 2.

Whereas vide Notification Series I No. 35 dated 5-12-2006, published in the Official Gazette, Extraordinary No. 2 (hereinafter called the said Notification), in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Goa promulgated the Goa Information Technology Development Ordinance 2006 and established the Goa Information Technology Development Corporation (hereinafter called the said Act);

And whereas the Government of Goa now proposes to declare certain areas as specified in the Schedule hereto (hereinafter called the said areas), to be notified areas to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said areas shall cease to apply thereof and that the Municipalities and the Village Panchayats, which were receiving house tax from the occupants of the said areas, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes, for a period of five years, in terms of clauses (a) and

(c) respectively of sub-section (1) of section 38 of the said Act;

And whereas the Government of Goa also proposes to appoint the Dy. Director (Accts & Admn.), Directorate of Information Technology (hereinafter called the said Officer) for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and to authorize the said Officer for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said areas, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Act (hereinafter collectively called the said proposals). House tax, other taxes, fees and all other types of dues so collected by the said Officer in respect of said areas, shall be deposited with the Government immediately by the said Officer after such collection under Budget Head.

0851- Village and Small
Industries. 101- Industrial
Estates.
02- Collection of House Tax from the Occupant in the Industrial Estate.

Now, therefore, in pursuance of sub-section (2) of section 38 of the said Act, the Government of Goa, hereby invites all persons who entertain any objections to the said proposals to submit the same in writing with reasons therefore to the Director of Information Technology, Government of Goa, Panaji within one month from the date of publication of this Proclamation in the Official Gazette/local newspaper.

#### **SCHEDULE**

## (1) Rajiv Gandhi IT Habitat

- (a) Area -3,48,340 sq. mts.
- (b) Village -Taleigao.
- (c) Survey Nos.- 264/1 A, 266/1 C, 267, 268/1 A, 269 (Part), 270/1, 271/1, 238 (Part), 236 (Part),

272/2 (Part) & 272/3 (Part) of Taleigao Village with boundaries as on.

North: Survey No. 265, 279 &

277. South: Survey No. 235.

East: Survey No. 268/1, 272 &

239. West: Survey No. 263, 264

& Road.

#### (2) IT Retreat/Resort at Mandrem

- (a) Area -1,64,634 sq. mts.
- (b) Village- Mandrem.
- (c) Survey Nos. 276/1 of Mandrem Village with boundaries as on.

North: Village boundary Arambol.

South: Survey No. 277/1, 277/2 &

278. East: Survey No. 366 & 279.

West: Road.

By order and in the name of the Governor of Goa.

R. P. Pal, Secretary (IT).

Panaji, 9th January, 2007.

(Published in the Official Gazette Series I No. 40 (Extraordinary-2) dated 10-1-2007)

#### **GOVERNMENT OF GOA**

Department of Information Technology Directorate of Information Technology

## Notification 1(128)/DOIT/Notified Area/2007/1133

Whereas the Government vide Proclamation No. 1(128)/DOIT/Notified Area/2007/1162 dated 9-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 40, dated 10-1-2007 and in the local newspaper viz. Nav-Prabha dated 11-2-2007, had published its proposals inter-alia, to declare certain areas as specified in the Schedule annexed thereto to be notified areas and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, etc., would cease to apply thereof (hereinafter referred to as the said Proclamation);

And whereas vide said Proclamation, the Government of Goa had invited objections, from all persons to the said proposals and requested to submit the same in writing with reasons therefore to the Director of Information Technology, Government of Goa, Panaji, within one month instead of two months from the date of publication of the said Proclamation in the Official Gazette and local newspapers;

And whereas the said Official Gazette was made available to the public on 10-1-2007 and the local newspaper on 11-2-2007;

And whereas the Goa Information Technology Development Ordinance, 2006, has been replaced by an enactment viz. the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter referred to as the said Act).

Now, therefore, in pursuance of sub-section (2) of section 38 of the said Act, read with section 21 of the General Clauses Act, 1897 (Act No. 10 of 1897), the Government of Goa hereby amends the said Proclamation dated 9-1-2007, as follows:-

In the said Proclamation, published in the Official Gazette, Extraordinary No. 2, Series I No. 40, dated 10-1-2007, in the fourth paragraph, for the words within one month, the words within two months shall be substituted.

Any objection to the said Proclamation dated 9-1-2007 shall be submitted in writing with reasons therefore, within one month from the date of publication of this Notification in the Official Gazette/Local newspaper, to the Director, Directorate of Information Technology, IG I, IG 2, IG 3, Paraiso-de-Goa, Porvorim, Bardez-Goa.

By order and in the name of the Governor of Goa. R. P. Pal, Secretary (IT).

Porvorim, 1st November, 2007.

(Published in the Official Gazette Series I No. 31 (Extraordinary) dated 2-11-2007)

#### **GOVERNMENT OF GOA**

Department of Information Technology Directorate of Information Technology

#### Notification

#### 1(128)/DOIT/Notified Area/2007/1331

Read: 1) Proclamation No. 1 (128)/DOIT/Notified Area/2007/1162 dated 09-01-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 40 dated 10-01-2007.

2) Notification No. 1 (128)/DOIT/Notified Area/2007/1133 dated 01-11-2007 published in the Official Gazette, Extraordinary, Series I No. 31, dated 2-11-2007.

Whereas vide Proclamation No. 1(128)/DOIT/ Notified Area/2007/1162 dated 09-01-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 40, dated 10-01-2007 and published in the local newspaper namely Nav-Prabha dated 11-02-2007 and a Notification No. 1(128)/DOIT/Notified Area/2007/1133 dated 01-11-2007 published in Official Gazette, Extraordinary, Series I No. 30 dated 02-11-2007 and also published in local newspaper namely Nav-Prabha dated 04-11-2007 (hereinafter referred to as the said Proclamation), the Government of Goa (hereinafter referred to as the Government) had published its proposal to declare certain areas as specified in the Schedule thereto (hereinafter referred to as said area), to be notified areas and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said areas shall cease to apply thereof and that the Municipalities and the Village Panchayats, which were receiving house tax from the occupants of the said areas, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes, for a period of five years, in terms of clauses (a) and (c) respectively of sub-section (1) of section 38 of the Goa Information Technology Development Ordinance, 2006 (hereinafter referred to as the said Ordinance);

And whereas the Government under the said Proclamation also proposed to appoint the Deputy Director (Accounts & Administration), Directorate of Information Technology (hereinafter referred to as the said Officer) for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and to authorize the said Officer for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said areas, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Ordinance and that house tax, other taxes, fees and all other types of dues so collected by the said Officer in respect of said areas, shall be deposited with the Government immediately by the said Officer after such collection under Budget Head as specified therein.

0852- Village and Small Industries. 101-Industrial Estates.

02 -Collection of House Tax from the Occupant in the Industrial Estate.

(hereinafter collectively referred to as the said proposals);

And whereas vide said Proclamation the Government of Goa had invited objections from all persons to the said proposals and to submit the same in writing with reasons thereof to the Director of Information Technology, Government of Goa, Panaji within 2 months from date of application of the said Proclamation in the Official Gazette and local newspaper;

And whereas the said Official Gazette was made available to the public on 10-01-2007 and 02-11-2007 and the local newspaper on 11-02-2007 and 04-11-2007 respectively.

And whereas no objections have been received by the Director of Information Technology on the said proposals within the said period of two months;

And whereas the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter referred to as the said Act) has replaced the said Ordinance.

Now, therefore, in exercise of the powers conferred by clauses (a) and (c) of the sub-section (1) of the section 38 of the said Act, the Government of Goa is hereby pleased to declare the areas as specified in the Schedule to the said Proclamation and as specified in the Schedule hereto to the notified areas and also declare that the provisions of any law relating to local authorities providing for control or erection of building, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said areas shall cease to apply thereof and that the Municipalities and the Village Panchayats, which were receiving house tax from the occupants of the said areas, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes, for a period of five years.

Also, in exercise of the powers conferred by clauses (b) and (d) of sub-section (1) of section 38 of the said Act, the Government of Goa is pleased to appoint the said Officer for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and authorize the said Officer for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said areas and further directs that the house tax, other taxes, fees and all other types of dues so collected by the said Officer in respect of said areas shall be deposited with the Government immediately by the said Officer after such collection under Budget Head, namely:-

0852 -Village and Small Industries.

101- Industrial Estates.

02 -Collection of House Tax from the Occupant in the Industrial Estate.

#### **SCHEDULE**

- (1) Rajiv Gandhi IT Habitat
- (a) Area .-3,48,340 sq. mts.
- (b) Village.- Taleigao.
- (c) Survey No 264/1 A, 266/1 C, 267, 268/1 A, 269 (Part), 270/1, 271/1, 238 (Part), 236 (Part), 272/2 (Part) and 272/3 (Part) of Taleigao village with boundaries as on, North: Survey No. 265, 279 and 277. South: Survey No. 235. East: Survey No. 268/1, 272 and 239. West: Survey No. 263, 264 and Road.

## (2) IT Retreat/Resort at Mandrem

- (a) Area.- 1,64,634 sq. mts. x
- (b) Village .- Mandrem
- (c) Survey No 276/1 of Mandrem village with boundaries as on, North: Village boundary Arambol.

South: Survey No. 277/1, 277/2 and 278. East: Survey No. 366 and 279. West: Road.

By order and in the name of the Governor of Goa.

R. P. Pal, Secretary (IT).

Porvorim, 6th December, 2007.

(Published in the Official Gazette Series I No. 36 (Extraordinary) dated 6-12-2007)

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## Department of Revenue

## Notification

## 14/59/2017-RD/802

Ref. No. 4(73)/2017-18/DOIT/e-District-Notification/126 dated 10-5-2017.

In pursuance of para (10) of the above referred Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the Services which are mentioned below shall be delivered through the project-e-District at https://www.goaonline.gov.in.

Sr. No.	Name of e-Service	Supporting Documents	Time Frame for e- Delivery (in days)
1	Issuance of Residence Certificate	Birth Certificate. [Self Attested] Residence Certificate (old copy, if any). [Self Attested] Educational qualification certificate.(School Leaving or Bonafide Certificate [Self Attested] Identity proof e.g. Voter's card, PAN card, Driving Licence, Passport copy Aadhar card etc. (Any one) [Self Attested] Marriage Certificate (Incase of married person). [Self Attested] LPG Connection (Incase of rented premises). [Self Attested] Self Declaration Self Declaration Self Declaration (N. O. C.) of the house owner (In case of rented premises). 2 Photos (Passport size). Note: Those applying for the purpose of Portuguese Passport shall furnish additional documents as follows: Indian Passport copy (Self attested Xerox copy). While collecting certificate- 1 govt. witness's signature along with name and designation and name of office. Application in prescribed form.	5
2.	Issuance of Domicile	Residence Certificate (preceding 5 years). [Self Attested] Educational qualification certificate. [Self Attested] Identity proof e.g. Voter's card, PAN card, Driving License, Passport copy, Aadhar card, etc. (Any one). [Self Attested] 2 Photos (Passport size). Affidavit on Rs. 50/- stamp paper Prescribed processing fees. Birth Certificate. [Self Attested] Application in prescribed form.	5
3.	Issuance of	Voter's Card. [Self Attested] Doctor's	1

	Mediclaim Certificate	Cartificata [Salf Attastad]	
	Mediciaim Certificate	Certificate. [Self Attested]	
		Referral certificate from District Hospital/GMC	
		Marriage Certificate (incase of married person). [Self	
		Attested]	
		Ration card copy. [Self Attested]	
		Original Income certificate from C.C.P./Village	
		Panchayat/Municipality.	
		Self Declaration stating the No. of family members,	
		part number	
		Sr. number, constituency No. and name on the	
		electoral roll published in the current year.	
		Birth Certificate. [Self Attested]	
		School Leaving Certificate. [Self Attested] such other	
		documents to establish residence of 15	
		years. Application in prescribed form.	
4.	Issuance of	Voting Card/Aadhar card (only as Identity proof).	5
	Divergence	[Self Attested]	3
	Certificate	Marriage (incase of married person)(if any). [Self	
	Certificate	Attested] Certificate	
		Passport Copy (not compulsory). [Self Attested]	
		Self Declaration.	
		If Govt. employee-Service book, pension	
		book/order. [Self Attested]	
		Birth Certificate of the applicant. [Self Attested]	
		Application in prescribed form.	
		School Leaving Certificate. [Self Attested]	
		Such other documents showing variance in names	
		but not Form I &	
		XIV and Divergence certificate is not proof to carry	
		out mutations.	
		Note: These documents are to be supported by	
		Talathi's report.	
5.	Issuance of Caste	Birth Certificate of applicant. [Self Attested] Birth	10
		certificate of applicant's father or any relative from	
		father's side. Certificate [Self Attested]	
		Applicant's school leaving certificate and bonafide	
		certificate issued by school authorities. [Self	
		Attested]	
		Documents showing that applicant's father or	
		grandfather belong to SC/ST/OBC notified by	
		Government. [Self Attested]	
		Documents showing that applicant/applicants family	
		was residing in Goa prior to 19-02-1968 [For	
		SC/STI. [Self Attested] Self	
		Declaration. Samaj certificate. [Self Attested]	
1		Talathi's report along with report of the concerned	
		Mamlatdar (Original) Report of Talathi from maiden	
		place of residence in case of married woman.	
		Marriage certificate incase of	
		married person. [Self Attested] Aadhaar	

		card/Voter's card (if any). [Self Attested] Application in prescribed form. Income certificate issued by the competent authority for preeceding 3 years. (Village	
		Panchayat/Municipality/C.C.P.)	
6.	Partition of Land	Application Form in prescribed format. Form I and XIV (1 original + 1 attested/notarised) * Site plan i.e. plan showing the area to be partitioned (1 original + 1 Xerox). Superimposed plan of area to be partitioned. Survey Plan (1 original + 1 Xerox], Title/Ownership documents e.g. Sale deed etc. (1 notarised/attested + 1 Xerox) * Form I & XIV: Application on plain paper with Rs. 5/-	5
		court fees stamp stating village name and survey	
		number. (office of the Mamlatdar)	
7.	Conversion of Land	,	
		Application in prescribed form Form I & XIV (1 original + 4 Xerox copies).* Survey plan (1 original + 4 Xerox copies). One Notarized Copy of Sale Deed etc. and 4 Xerox copies of the deed. Site plan on the basis of Survey plan (1 original + 4 Xerox copies). Manual copy of Form I & XIV maintained by the Talathi's office  * Form I & XIV: Application on plain paper with Rs. 5/- court fees stamp stating village name and survey number. (Office of the Dy. Collector or Collector as per the area, sought for conversion).	
8.	Sound Permission	Application in prescribed form Permission of Land owner. Permission of Local Authority (C.C.P./Village/Panchayat/Municipality) Incase of Wedding-Wedding card/Booking receipt of the place//N.O.C from hall. Incase permission needed on beach - N.O.C. from GLZMA and Tourism Department. In case permission needed on vehicle then applicant to specify the vehicle numbers along with attested Xerox copies of Registration Certificate (R. C.) book.	5

This is issued with the approval of Hon'ble Minister (Revenue Department) vide U. O. No. 223/F dated 16-05-2017.

By order and in the name of Governor of Goa.

Sudin A. Natu, Under Secretary (Revenue-I).

Porvorim, 17th May, 2017.

(Published in the Official Gazette Series I No. 8 dated 25-5-2017)

## Department of Information Technology

## Notification

## No. 1(126)/DOIT/GITDC/2006-07/Part VII/341

In exercise of the powers conferred by Section 3 read with Section 4 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007), the Government of Goa hereby reestablishes the Goa Information Technology Development Corporation consisting of the following Directors, namely:-

1. Hon'ble Minister (Information Technology)	— Chairman.
2. Smt. Marina Moraes	— Director.
3. Shri Hemant Mandlik	— Director.
4. Shri Sarvanand Bhagat	— Director.
5. Shri Premanand Mahambre	— Director.
6. Secretary (Finance)	— Director.
7. Secretary (IT)	— Director.
8. Director of Information Technology	— Director.
9. Managing Director Goa Industrial Development Corporation (GIDC)	— Director.
10. Managing Director Goa Information Technology Development	— Director.
Corporation (GITDC)	

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Ameya Abhyankar, IAS, Director (IT) and Secretary (IT).

Panaji, 5th July, 2017.

(Published in the Official Gazette Series II No. 16 dated 20-7-2017)

#### **GOVERNMENT OF GOA**

#### Department of Information Technology

#### Notification

#### 4(73)/2017-18/DOIT/e-District-Notification/126

- 1. Government of Goa (GoG) has a mandate to improve the efficiency and productivity of operations of all departments in addition to being citizen centric and desires to create a mechanism to deliver public services by leveraging the infrastructure like Goa Broadband Network (GBBN), State Data Centre (SDC), Digi-Locker, Payment Gateway, e-Sign, Common Service Centre, existing backend application through the project "E-District" and which is available at <a href="https://www.goaonline.goa.in">https://www.goaonline.goa.in</a>.
- 2. Under this project, the concerned Department has a mandate to fine tune their application and integrate with e-District Platform to deliver Government Services electronically.
- 3. E-District project envisages integrated and seamless delivery of citizen services by District Administration/State Administration through automation of workflow, back end computerization, data digitization across participating departments.
- 4. The Citizen/Applicant shall apply for desired e-services available under this project at <a href="https://www.goaonline.goa.in">https://www.goaonline.goa.in</a> and shall strictly follow the prescribed procedure defined/notified for delivery of a particular e-Service by the respective Department.
- 5. The Citizen/Applicant shall affix his digital signature generated through AADHAAR based Online eSign Electronic Signature Service of Controller of Certifying Authority of India on the electronic record of the application available at a particular e-Service, coupled with the electronic copies of the documented presented in support thereof and shall store the same on the prescribed IT Infrastructure in the prescribed manner.
- 6. The appropriate public authority, after following the prescribed electronic workflow shall issue/grant of any license, permit, certificate, sanction or approval through this project by affixing his digital signature generated through AADHAAR based Online eSign Electronic Signature Service.
- 7. The license, permit, certificate, sanction or approval issued by an appropriate public authority can be verified online at https://www.goaonline.gov.in.
- 8. The process of applying e-Services by Citizens/Applicant and also the issue/grant of any license, permit, certificate, sanction or approval through this project by an appropriate public authority using AADHAAR based Online eSign Electronic Signature Service is legally recognized with the virtue of the rules framed by Ministry of Communications and Information Technology, Government of India vide Notification dated 27-1-2015 in the exercise of the powers conferred by sub-section (4) of section 3A of the Information Technology Act, 2000 (21 of 2000) namely Electronic Signature or Electronic Authentication Technique and Procedure Rules, 2015.
- 9. Therefore, it is hereby notified that the e-Services which are mentioned in Annexure-A would be delivered to the Citizen through this project with immediate effect. Also, as and when new e-Services are enabled through this project the same shall be notified.
- 10. To give effect to the aforesaid directions, the Departments are directed to issue a suitable notification, indicating the e-Services which will be delivered along with the number of supporting

documents required to avail e-Service, Time Frame and any specific procedure required for e-Delivery. A sample Notification is enclosed as Annexure-B.

11. This is issued with the approval of the Government.

By order and in the name of the Governor of Goa.

Ameya Abhyankar, IAS Director & ex officio Joint Secretary (Information Technology). Panaji, 10th May, 2017.

## **ANNEXURE-A**

## List of e-Services to be delivered through e-District Project

No.	Name of Service	Department
1.	Issuance of Income Certificate	
2.	Issuance of Domicile Certificate	
3.	Issuance of Residence Certificate	
4.	Issuance of Divergence Certificate	
5.	Issuance of Caste Certificate	
6.	Issuance of Martiz Certificate	Revenue/Collectorate (North Goa & South Goa)
7.	Application for Relief for victims of Natural Calamity	
8.	Application for Revenue court cases-Partition (Dy. Collector Courts)	
9.	Application for Revenue court cases Conversion (Dy. Collector Courts)	
10.	Application for sound permission	

### ANNEXURE-B



## File No. ...... Dated:

#### **Notification**

Ref. No. No. 4(73)/2017-18/DOIT/e-District-Notification/

Dated:

In pursuance of Para (10) of the above referred Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the Services which are mentioned below shall be delivered through the project e-District at <a href="https://www.goaonline.gov.in">https://www.goaonline.gov.in</a>.

Sr. No.	Name of e-Service	Supporting Documents	Time Frame for e-Delivery

	This is issued	with the approval	of Hon'ble	Minister	(ADMINISTRA	TIVE DEPAR	RTMENT)	vide
I.	O No		dated					

By order and in the name of the Governor of Goa.

(NAME OF AUTHORITY),

Director & ex officio Joint Secretary to Government of Goa

(Published in the Official Gazette Series I No. 10 dated 8-6-2017)

## GOVERNMENT OF GOA

## Department of Law & Judiciary Legal Affairs Division

## Notification

## 7/22/2017-LA

The Goa Information Technology Development (Amendment) Act, 2017 (Goa Act 21 of 2017), which has been passed by the Legislative Assembly of Goa on 7-8-2017 and assented to by the Governor of Goa on 16-9-2017, is hereby published for the general information of the public.

Sharad G. Marathe, Additional Secretary

(Law). Porvorim, 20th September, 2017.

The Goa Information Technology Development (Amendment) Act, 2017

(Goa Act 21 of 2017) [16-9-2017]

AN

#### **ACT**

further to amend the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007).

Be it enacted by the Legislative Assembly of Goa in the Sixty-eighth Year of the Republic of India as follows:—

- **1. Short title and commencement.** (1) This Act may be called the Goa Information Technology Development (Amendment) Act, 2017.
  - 2) It shall come into force at once.
- **2. Amendment of section 2.** In section 2 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter referred to as the "principal Act"),
- (i) in clause (g), for the expression "Integrated Information Technology Township/Information Technology Parks", the expression "Integrated Information Technology Township/Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITES), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0" shall be substituted;
  - (ii) after clause (g), the following clauses shall be inserted, namely:—
- (ga) "Information Technology (IT) Companies" includes Information Technology Software, Information Technology Services;
- (gb) "Information Technology Enabled Services (ITES)" includes Call Centres, Medical Transcriptions, Back Office Operations/Business Process Outsourcing (BPO)/Knowledge Process Outsourcing (KPO), Website services and Development, AVGC (Animation, Visual Effects, Gaming and Comics), Information Technology System Audit Services, Legal Database Processing, Bioinformatics, Information Technology enabled banking, non-banking services including insurance, pension asset management and market related services, Information Technology solution provider/Implementers (including server data banks, application service provider, internet/web based e-commerce service providers and system integrators)/Visual Effects/Digital Entertainment and Information Technology Engineering Services Companies;
  - (gc) "Startup" means an entity, in-corporated or registered in Goa;
  - (i) not prior to seven years, and in case of Biotechnology Startups, not prior to ten years;
- (ii) with annual turnover not exceeding Indian Rupee (INR) 25 crores in the preceding financial year; and
- (iii) working towards innovation, development or improvement of products or processes or services, with a high potential of employment generation or wealth creation; and
  - (iv) not formed by splitting up, or reconstruction, of a business already in existence;
- (gd) "Electronic Manufacturing Cluster (EMC)" means either a Greenfield EMC or a Brownfield EMC notified under the guidelines for notifying Brownfield Clusters under M-SIPS Scheme dated 14.01.2013 [F. No. 36(3)/2012-IPHW] or a Greenfield EMC as notified under clause 6.8(iii) of the guidelines No. 8(50)/2011 -IPHW dated 15th April, 2013;
- (ge) "Industry 4.0" means current trend of automation and data exchange in manufacturing technologies including cyber-physical systems, the Internet of things and cloud computing;

## 3. Amendment of section 14.— In section 14 of the principal Act,

- in clause (b), after the expression "Integrated IT Township/IT Parks", and before the expression "and construct and maintain", expression "and for Information Technology (IT) Companies, Information Technology Enabled Services (ITES), Startup, Electronic Manufacturing Cluster (EMC) and Industry 4.0" shall be inserted;
- in clause (e) (i) after the expression "Integrated IT Township/IT Parks", and before the expression "established or developed by the Corporation", expression "and for Information Technology (IT) Companies, Information Technology Enabled Services (ITES), Startup, Electronic Manufacturing Cluster (EMC) and Industry 4.0" shall be inserted.

Secretariat, Porvorim-Goa. Dated: 20-9-2017. SUDHIR MAHAJAN Secretary to the Government of Goa Law Department (Legal Affairs)

(Published in the Official Gazette Series I No. 24 (Extraordinary-2) dated 20-9-2017)

#### Government of Goa

## Department of Labour

## Notification

#### No. 24/18/2011-LAB/140

Read: 1) Notification No. 10(33)/2010/DOIT/e-services/Part file 2/7311 dated 26-11-2010.

2) Notification No. 24/18/2011-Lab/162 dated 28-03-2012.

In pursuance of para 5 of the above Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the public services which are mentioned below would be delivered to the citizens of Goa through State Portal of Goa and Labour Department on the web address <a href="https://www.goa.gov.in">https://www.goa.gov.in</a> and <a href="https://labour.goa/gov.in">https://labour.goa/gov.in</a>

Sr. No.	Name of service	Time frame for document delivery	List of supporting document
1	Application for Registration Certificates under the Contract Labour (Regulation & Abolition) Act, 1970 and Rule thereunder	Fifteen working days	In case of Partnership Firm  * Partnership Deed.  * Identification Proof PAN Card/Driving Licence/Aadhar Card, Passport Copy, etc.  In case of Private Limited Company  * Memorandum of Article of Association.  * List of Directors with address.  * Authority letter to whom to be signed on the application.
2	Application for Registration Certificate under the Inter- State Migrant Workmen (Regulation of Employment and Conditions of Service)	Fifteen working days	In case of Partnership Firm  * Partnership Deed.  * Identification Proof PAN Card/Driving Licence/ Act, 1979 and Rule thereunder /Aadhar Card, Passport Copy, etc.
			In case of Private Limited Company  * Memorandum of Article of Association.  * List of Directors with address.  * Authority letter to whom to be signed on the application.
3	Application for Registration of Establishments Employing Building Workers under the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 and Rule thereunder	Fifteen working days	
4	Application for Renewal/Amendment of Registration Employing under Contract Labour (Regulation & Abolition) Act, 1970 and Rule thereunder	Fifteen working days	* Original Registration Certificate.  * List of Contract Labour under of Establishments each Contractor.

5	Application for Renewal/ Amendment of Registration of Establishments Employing each Contractor. Migrant Labour under the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and Rule thereunder.	Fifteen working days	* Original Registration Certificate.  * List of Migrant Labour under
6	Application for Licence for Contractors in order to employ Contract Labour under the Contract Labour (Regulation & In case of Partnership Firm Abolition) Act, 1970 and Rule thereunder	Fifteen working days	* Certificate by the Principal Employer-Form V.  * Partnership Deed  * Identification Proof.  * PAN Card/Driving Licence/ Aadhar Card, Passport Copy, etc. In case of Private Limited Company  * Memorandum of Article of Association.  * List of Directors with address.  * Authority letter to whom to be signed on the application.  If Principal Employer is Government Establishment  * Work Order.
7	Application for Licence for Contractors in order to employ Migrant Labour under the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and Rule thereunder	Fifteen working days	* Certificate by the Principal Employer-Form VI In case of Partnership Firm * Partnership Deed Identification Proof * PAN Card/Driving Licence/ Aadhar Card, Passport Copy, etc. In case of Private Limited Company * Memorandum of Article of Association. * List of Directors with address. * Authority letter to whom to be signed on the application. If Principal Employer is Government Establishment * Work Order.
8	Application for Renewal of Licence for Contractors to employ Labour under the Contract Labour (Regulation & Abolition) Act, 1970 and Rule thereunder.	Fifteen working days	* Original Contract Labour Licence.
9	Application for Renewal of Licence for Contractors to employ Migrant Labour under the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and Rule thereunder.	Fifteen working days	* Original Migrant Labour Licence.

All the documents to be furnished should be certified by the competent authority.

By order and in the name of the Governor of Goa.

Georgina Saldanha, Under Secretary (Labour).

Porvorim, 7th March, 2017.

(Publish in the Official Gazette Series II No. 51 dated 23-3-2017)

## Department of Animal Husbandry

## Directorate of Animal Husbandry & Veterinary Services

## Notification

#### 16-22/A3/2010-11/4000

Read: Notification No. 10(33)/2010/DoIT/e-Services/Part File2/7311 dated 26-11-2010.

In pursuance of para 5, of the above Notification issued by Department of Information Technology, Government of Goa, is hereby informed that the public services which are mentioned below would be delivered to the citizens through Common Service Centres (CSCs)/Lok Seva Kendras (LSKs) and State Portal (SP), with immediate effect. It is therefore approved to levy the following service charges for the services to be availed through "e-Services/State Portal, SSDG and e-Forms" project.

Sr.	Name of the Service	Service	Time frame for	List of Supporting Document
No.	Name of the Service		Document	List of Supporting Document
NO.		Charges		
1	2	3	Delivery 4	5
1	Application for Kamdhenu	Rs. 100/-	· ·	1. Caste Certificate.
1	Scheme	KS. 100/-	20 days	2. Certified copy of Ration Card.
	Scheme			3. Affidavit in case of more than
				one family included in one ration
				card.
				4. Copy of land ownership
				documents, Form I & XIV or
				Affidavit.
				5. Letter from Bank willing to
				finance the beneficiary.
				6. Passport size photo of the
				applicant.
				7. Residence Certificate of 15
				years.
2	Application for Modern	Rs. 100/-	15 days	1. Passport size photograph of the
	Dairy Scheme			applicant (Optional).
				2. NOC from
				Panchayat/Municipality.
				3. NOC from landowner if
				applicant's name does not figure in
				Form I & XIV.
				4. Survey Site Plan/cattle shed to be
				attached and address of site.
				5. Project report giving the
				beneficiary requirement.
				6. Prospect and economics of the
		D 20/	15.1	project is to be attached.
3	Application for Incentive to	Rs. 20/-	15 days	1. Copy of land ownership
	Green Fodder Cultivation			documents.
				2. Form I & XIV document.
				3. Sanad/Notarized NOC from the

				landlord. 4. Caste Certificate issued by Sub-Divisional Magistrate. 5. Passport size photo of the applicant.
4	Application for Piggery/Poultry Development Scheme	Rs. 20/-	15 days	1. N. O. C. from Village Panchayat/Municipality with respect to Health, Construction, Water & Electricity. 2. Form I & XIV document. 3. Passport size photograph.
5	Application form for Establishment of Modern Poultry Farm	Rs. 20/-	15 days	1. N. O. C. from Village Panchayat/Municipality with respect to Health, Construction, Water & Electricity. 2. Form I & XIV document. 3. Passport size photograph.
6	Application form for purchase of Milking Machine	Rs. 20/-	15 days	1. Copy of quotation of Milking Machine.

By order and in the name of the Governor of Goa.

Siddhivinayak S. Naik, Director & ex officio Joint Secretary (Animal Husbandry).

Panaji, 9th December, 2010.

(Published in the Official Gazette Series I No. 38 dated 16-12-2010)

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#### Notification

#### 7-3-2008/ELEC(Part)/5860

Read: Notification No. 10(33)/2010/DoIT/e-Services/Part file2/7311 dated 26-11-2010.

In persuasion of para 5, of the above Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the public services which are mentioned below would also be delivered to the citizens through Common Service Centres (CSCs)/Lok Seva Kendras (LSKs) and State Portal (SP) with immediate effect.

Sr. No.	Name of the Service	Time frame for Service Delivery	List of Supporting Document
1	2	3	4
1	Application for inclusion of name in Electoral Roll (Form 6)	15 days	<ol> <li>Proof of Age.</li> <li>Photo Identity proof.</li> <li>Proof of ordinarily resident.</li> <li>Declaration.</li> </ol>
2	Application for transposition of names in Electoral Roll (Form 8A)	15 days	<ol> <li>Ordinarily resident proof.</li> <li>Declaration.</li> </ol>
3	Application for correction in the Electoral Roll (Form 8)	15 days	<ol> <li>Birth Certificate or such other proof for correcting the date of birth and other elector details.</li> <li>Address proof for correcting address details.</li> <li>Photo Identity proof for updating photo in the Photo Electoral Roll.</li> <li>Declaration.</li> </ol>
4	Application for seeking deletion of name in Electoral Roll (in Form 7)	15 days	<ol> <li>Death certificate incase of expired elector.</li> <li>New address details incase of shifted elector or for repeated entries.</li> </ol>

The above services are available free of charge. However service charges may be levied by the LSKs/CSCs as per the notified rates, if accessed through them.

Once the request is given online, the applicant will take printout of the application and will put signature on the same and send the same to the ERO of the Assembly Constituency.

The service will be delivered within 15 days of the receipt of hard copy of the application duly signed by the applicant and supported with the self attested copy of the required document/s.

The hard copy of the signed application could be submitted to the Electoral Registration Officer of the Assembly Constituency through:

- 1. Postal Services.
- 2. Booth Level Officer of the Part where the applicant is a voter.

- 3. The Assistant Electoral Registration Officer of the Assembly Constituency.
- 4. The LSKs/CSCs. However the LSKs/CSCs may impose service charges rendered as per the approved rates.

By order and in the name of the Governor of Goa.

Gonesh Koyu, IAS, Chief Electoral Officer.

Panaji, 14th December, 2010.

 $(Published\ in\ the\ Official\ Gazette\ Series\ I\ No.\ 38\ (Extraordinary)\ dated\ 17-12-2010)$ 

## GOVERNMENT OF GOA Department of Civil Supplies and Consumer Affairs

## Addendum

## DCS/EST/SSDG/2010-11/39

Read: (1) Notification No. DCS/EST/SSDG/2010-11/38 dated 10th December, 2010.

- (2) Notification No. 10(33)/2010/DoIT/e-Services/Part File2/7311 dated 26-11-2010.
- $(3) \ Addendum \ No. \ 10(33)/2010/DOIT/e-Services/Part \ File/7311 \ dated \ 16-12-2010.$

In pursuance to the Notification No. DCS/EST/SSDG/2010-11/38 dated 10th December, 2010 and as per the addendum issued by DoIT, the table in the para 2 may be read as below:—

Sr.	Name of the Service	Service	Time frame	List of Supporting Document
No.		Charge	for	
		s (in	Document	
		Rs.)	Delivery	
1	2	3	4	5
1.	Receipt of Consumer Complaints & Processing of the same	15/-	30 days	Depends on the nature of a complaint.
2(a)	Application of New Retail Kerosene License	20/-	15 days	<ul><li>a. Willingness of card holder.</li><li>b. NOC from Panchayat/Municipality.</li><li>c. House Tax Receipt.</li><li>d. Payment of license fees.</li></ul>
2(b)	Renewal of Retail Kerosene License	20/-	7 days	<ul><li>a. Verification Certificate from Legal Metrology.</li><li>b. NOC from Fire &amp; Emergency.</li><li>c. Payment of renewal fees.</li></ul>
3(a)	Application of New Hawker Kerosene License	20/-	15 days	<ul><li>a. NOC from Panchayat/Municipality.</li><li>b. House Tax Receipt.</li><li>c. Payment of license fees.</li></ul>
3(b)	Renewal of Hawker Kerosene License	20/-	7 days	<ul><li>a. Verification Certificate from Legal Metrology.</li><li>b. NOC from Fire &amp; Emergency.</li><li>c. Payment of renewal fees.</li></ul>
4(a)	Application of Retail/Wholesale Foodstuff License	20/-	15 days	<ul><li>a. NOC from Panchayat/Municipality.</li><li>b. House Tax Receipt.</li><li>c. Payment of license fees.</li></ul>
4(b)	Renewal of Retail/ Wholesale Foodstuff License	20/-	15 days	<ul><li>a. Original License.</li><li>b. Payment of renewal fees.</li></ul>
5.	Application for issue of New ration card	20/-	15 days	<ul><li>a. Cancellation/Deletion Certificate.</li><li>b. House Tax Receipt.</li><li>c. NOC from House/Premises Owner.</li><li>d. Payment of fees.</li></ul>
6.	Application for issue of Separate ration card	15/-	3 days	<ul><li>a. Affidavit sworn by the applicant.</li><li>b. Payment of fees.</li></ul>
7.	Application for issue of Duplicate ration card		3 days	<ul><li>a. Affidavit sworn by the Head of the Family.</li><li>b. Payment of fees.</li></ul>
8.	Application for deletion of names from the ration card	15/-	3 days	<ul><li>a. Death Certificate/Marriage Certificate.</li><li>b. Copy of Ration Card.</li><li>c. NOC from Head of Family in case of minor.</li></ul>

9.	Application for inclusion of	15/-	3 days	Birth	Certificate/Marriage
	name in the ration card			Certificate/Car	ncellation Certificate/Deed
				of adoption.	

The remaining para remains unchanged.

By order and in the name of the Governor of Goa.

Gurudas P. Pilarnekar, Director & ex officio Joint Secretary (Civil Supplies & Consumer Affairs).

Panaji, 17th December, 2010.

(Published in the Official Gazette Series I No. 39 dated 23-12-2010)

## Directorate of Archives and Archaeology

Notification

#### File No. 4/1/e-Governance/2008-09/DAA-1817

Read: Notification No. 10(33)/2010/DoIT/e-Services/Part File 2/7311 dated 26-11-2010.

In persuasion of Para 5, of the above Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the public services which are mentioned below would be delivered to the Citizens through Common Service Centres (CSCs)/Lok Seva Kendras (LSKs) and State Portal (SP), with immediate effect.

It is therefore approved to levy the following service charges for the service to be availed through "e- Services/State Portal, SSDG and e-Forms" project.

Sr.	Name of the service	Servic	Time frame	List of supporting
No.		e	for	document
		charge	document	
		S	Delivery	
		(In Rs.)		
1	2	3	4	5
1	Application forms for issue of certified digital	5	One week	Variable depending
	prints of the documents like Notarial			on the document.
	Deeds/Land Registration Records / Inventory /			
	Civil/Criminal or			
	T.M.T. Files			
2	Application for issue of digitally processed	5	One week	Variable.
	images on Cd-ROMs to the Scholars			
3	Application form for issue of certified digital	5	One week	Variable.
	prints of Baptism/Birth/Death/ Marriage			
	documents prior to 1914			
4	Application forms for the registration of	5	One week	Variable.
	Scholars for Research work			

By order and in the name of the Governor of Goa.

M. L. Dicholkar, Director of Archives and Archaeology & ex officio Joint Secretary.

Panaji, 13th December, 2010.

(Published in the Official Gazette Series II No. 39 dated 23-12-2010)

## Department of Industries

## Directorate of Industries, Trade & Commerce

## Notification

## No. 3/426/2009/Adm/DITC/4191

Read: Notification No. 10(33)/2010/DoIT/e-Services/Part File 2/7311 dated 26-11-2010.

In pursuance of Para 5, of the above Notification issued by Department of Information Technology, Government of Goa, it is hereby informed that the following public services which are mentioned below would be delivered to the Citizens through Common Service Centres (CSCs) Lok Seva Kendras (LSKs) and State Portal (SP), with immediate effect through "e-Services/State Portal, SSDG and e-Forms" project.

Sr. No.	Name of Service	Type of service	Service transaction charges (In Rs.)	Time frame for document delivery
1	2	3	4	5
1	On-line Registration of Entrepreneurs Memorandum-I	Information Service  Issue of a Certificate or Print-out or filling of the On-line form and submission of the same to the concerned Department with a print-out to the Citizen	5 15	30 minutes.
		Acceptance of Applications (low complexity services)- Max Data upload upto 5 MB/upto 4 attachments	20	
		Acceptance of Applications (high complexity services)- Max Data upload upto 20 MB/between 5-12 attachments	40	
2	On-line Registration of Entrepreneurs Memorandum-II	Information Service  Issue of a Certificate or Print-out or filling of the On-line form and submission of the same to the concerned Department with a print-out to the Citizen	15	14 days.
		Acceptance of Applications (low complexity services)- Max Data upload upto 5 MB/upto 4 attachments	20	
		Acceptance of Applications (high complexity services)- Max Data upload upto 20 MB/between 5-12 attachments	40	
3	On-line	Information Service	5	14 days.
	filing of application for HPCC approval	Issue of a Certificate or Print-out or filling of the On-line form and submission of the same to the concerned Department with a print-out to the Citizen	15	after HPCC meeting.
		Acceptance of Applications (low complexity services)- Max Data upload upto 5 MB/upto 4 attachments	20	
		Acceptance of Applications (high	40	

		complexity services)- Max Data upload upto 20 MB/between 5-12 attachments		
4	On-line filing of application	Information Service	5	As per respective
	for Schemes	Issue of a Certificate or Print-out or filling of the On-line form and submission of the same to the concerned Department with a print-out to the Citizen	15	notification of the Scheme but maximum upto 3 months.
		Acceptance of Applications (low complexity services)- Max Data upload upto 5 MB/upto 4 attachments	20	
		Acceptance of Applications (high complexity services)- Max Data upload upto 20 MB/between 5-12 attachments	40	

The service/transaction charges for availing the above services at column 4 above shall be paid to the Common Service Centres/Lok Seva Kendras/State Portal as per para 4 of the Notification No. 10(33)/ 2010/DoIT/e-Services/7311 dated 26-11-2010 and Addendum No. 10(33)/2010/DoIT/e-Services/Part File/ 7453 dated 16-12-2010 issued by the Department of Information Technology, Government of Goa, Porvorim, Bardez, Goa. Besides the service charges, applicant shall pay the processing charges as applicable for each of the items at column 2.

This issues with the approval of the Secretary (Industries), Government of Goa.

By order and in the name of the Governor of Goa. Sanjit Rodrigues, Director of Industries, Trade &

Commerce.

Panaji, 20th December, 2010.

(Published in the Official Gazette Series II No. 40 dated 30-12-2010)

## Department of Information Technology

#### Proclamation

#### 4(88)/2017-18/DoIT/Notification-ESDM Park/786

Whereas the Government of Goa has earmarked the area as specified in the schedule hereto as Integrated Information Technology Township/Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0 (hereinafter referred to as the "said area");

And whereas, the Government of Goa now proposes to declare said area to be notified area and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said area shall cease to apply thereof and the Village Panchayats, which are receiving house tax from the occupants of the said area, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes for a period of five years, in terms of clauses (a) and (c) respectively of sub-section (1) of section 38 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter called "the said Act");

And whereas, the Government of Goa also proposes to appoint the Goa Information Technology Development Corporation (hereinafter called the "said Corporation") for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and authorize the said Corporation for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Act and that house tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area, shall be deposited with the Government immediately by the said Corporation after such collection under Budget Head, namely:—

0852—Industries;

07—Telecommunication & Elec.

Industries; 800—Other Receipts;

02—Collection of taxes from Integrated Information Technology Township/ Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0.

(hereinafter collectively called as the "said proposals");

Now, therefore, in pursuance of sub-section (2) of section 38 of the said Act, the Government of Goa, hereby invites all persons who have any objections to the said proposals to submit the same in writing with reasons therefore to the Director of Information Technology, Government of Goa, Panaji-Goa within two months from the date of publication of this Proclamation in the Official Gazette.

#### **SCHEDULE**

- (a) Area -5,97,125 sq. mtrs.
- (b) Village Tuem.

- (c) Taluka Pernem.
- (d) Survey Nos. -81/0, 82/0, 84/0, 85/0, 98/0, 99/0, 100/0, 101/0, 102/0, 103/0 and 104/0.
- (e) Boundaries

North: Survey Number 80 and Village Boundary Pernem.

South: Survey Numbers 106, 107, 108, 110, and 111.

East: Village Boundary of Virnorna and Survey Number

105. West: Survey Numbers 78, 86, 96, 97 and 113.

By order and in the name of the Governor of Goa. Srinet Kothwale, Director & ex officio Joint Secretary (IT).

Panaji, 10th August, 2018.

(Published in the Official Gazette Series I No. 23 dated 6-9-2018)

## Department of Revenue

## Notification

#### 35/09/01/2018-RD/169

As required under the Ease of Doing Business requirements, the Revenue Department hereby mandates that all applications pertaining to Change in Land Use (Conversion of Land) received by the Department through the online platform, namely, the Goa-Single Window System, shall be accepted and processed online without requiring the applicant to physical submit a copy of the application or associated supporting documentation. However, the Department may conduct inspections, if need be, as part of application processing and service dissemination.

Further, it is also mandated that all queries against applicant' applications (if any) should be submitted to the applicants only once and within 07 days of receipt of the application.

Sudin A. Natu, Under Secretary (Revenue-I).

Porvorim, 16th January, 2019.

(Published in the Official Gazette Series I No. 44 dated 31-1-2019)

## Department of Industries

#### Notification

#### 3/02/2015-IND(Pt.)/118

Government of Goa vide Notification No. 3/10/2017-IND dated 28-03-2018 published in Official Gazette, Series I No. 1 dated 05-04-2018 has notified -The Goa State Incentives to Encourage Investments Scheme, 2017 known as the —Umbrella Scheme. All Target Schemes under the Umbrella Scheme as mentioned below are now available online through the State's Single Window System (SWS) with the facility for issuance of sanction orders and disbursements of incentives.

- (i) Interest Subsidy Scheme, 2017
- (ii) Employment Subsidy Scheme, 2017
- (iii) Financial Incentives for Certification and Intellectual Property Rights Reimbursement Scheme, 2017
  - (iv) Incentives to Industries for Training Prospective Employees Scheme, 2017
  - (v) Capital Subsidy Scheme, 2017
  - (vi) Incentives to Green Investment Scheme, 2017
  - (vii) Incentives to Encourage Purchases from Local Suppliers Scheme, 2017.

As part of the Government of Goa's endeavor to promote Ease of Doing Business (EoDB) in the State, all applications pertaining to the services of Target Schemes shall be accepted and processed online only without requiring the applicant to physically submit a copy of application or associated supporting documentation.

However, the Directorate of Industries, Trade and Commerce, Panaji may conduct inspections, if need be, as part of application processing and service dissemination.

By order and in the name of the Governor of Goa.

A. S. Mahatme, Under Secretary (Industries).

Porvorim, 7th March, 2019.

(Published in the Official Gazette Series I No. 50 dated 14-03-2019)

## Law (Establishment) Division

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## Notification

## 8/38/2019-LD(Estt.)/1077

Sanction of the Government is hereby accorded to approve the online work flow for providing Certified copies under National Generic Document Registration System (NGDRS) thereby informing NIC to make due provision.

By order and in the name of Governor of Goa.

Amir Parab, Under Secretary (Estt.).

Porvorim, 10th June, 2019.

(Published in the Official Gazette Series I No. 11 dated 13-6-2019)

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### Department of Information Technology

#### Proclamation

#### No. 11(3)/DoIT/2018/Area-Earmarking, GITD Act/305

Whereas, the Government of Goa has earmarked the area as specified in the Schedule hereto as Integrated Information Technology Township/Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0 (hereinafter referred to as the "said area");

And whereas, the Government of Goa proposes to declare said area to be notified area and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said area shall cease to apply thereof and the Village Panchayats, which are receiving house tax from the occupants of the said area, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes for a period of five years, in terms of clauses (a) and (c) respectively of sub-section (1) of section 38 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter called "the said Act");

And whereas, the Government of Goa also proposes to appoint the Goa Information Technology Development Corporation (hereinafter called the "said Corporation") for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and authorize the said Corporation for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Act and that house tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area shall be deposited with the Government immediately by the said Corporation after such collection under Budget Head, namely:—

0852—Industries; 07—Telecommunication & Elec.

Industries; 800—Other Receipts;

02—Collection of taxes from Integrated Information Technology Township/Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0.

(hereinafter collectively called as the "said proposals");

Now, therefore, in pursuance of sub-section (2) of section 38 of the said Act, the Government of Goa, hereby invites all persons who have any objections to the said proposals to submit the same in writing with reasons therefore to the Director of Information Technology, Government of Goa, Panaji-Goa within two months from the date of publication of this Proclamation in the Official Gazette.

## **SCHEDULE**

1. Hybrid IT Park, Porvorim.		
(a) Area	- 8382 sq. mtrs.	4073 sq. mtrs.
(b) Village	– Penha-de-Franca	
(c) Taluka	– Bardez	
(d) Survey Nos.	- 172/1-P	128/1-C
(e) Boundaries	North: Survey Number 172/1-G &	Road

170/1-F	Survey No. 128/1-A & 128/1	1
South: Road	(Part)	
East: Survey No. 170/0	Survey No. 170/0	
West: Village Boundary Pilerne	Survey No. 128/1 (Part)	

By order and in the name of the Governor of Goa.

D. P. Nato, Director & ex officio Joint Secretary (IT).

Panaji, 21st June, 2019.

(Published in the Official Gazette Series I No. 13 dated 27-6-2019)

#### **Proclamation**

No. 11(3)/DoIT/2018/Area-Earmarking, GITD Act/306

Whereas, the Government of Goa has earmarked the area as specified in the Schedule hereto as Integrated Information Technology Township/Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0 (hereinafter referred to as the "said area");

And whereas, the Government of Goa proposes to declare said area to be notified area and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said area shall cease to apply thereof and the Village Panchayats, which are receiving house tax from the occupants of the said area, under their respective laws, shall be compensated by the Government to the extent of the last financial years collection of taxes for a period of five years, in terms of clauses (a) and (c) respectively of sub-section (1) of section 38 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter called "the said Act");

And whereas, the Government of Goa also proposes to appoint the Goa Information Technology Development Corporation (hereinafter called the "said Corporation") for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and authorize the said Corporation for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Act and that house tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area shall be deposited with the Government immediately by the said Corporation after such collection under Budget Head, namely:—

0852—Industries:

07—Telecommunication & Elec.

Industries; 800—Other Receipts;

02—Collection of taxes from Integrated Information Technology Township/ Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0.

(hereinafter collectively called as the "said proposals");

Now, therefore, in pursuance of sub-section (2) of section 38 of the said Act, the Government of Goa, hereby invites all persons who have any objections to the said proposals to submit the same in writing with reasons therefore to the Director of Information Technology, Government of Goa, Panaji-Goa within two months from the date of publication of this Proclamation in the Official Gazette.

#### **SCHEDULE**

1. Integrated Information Technology Township, Chimbel.	
(a) Area	– 4,49,625 sq. mtrs.
(b) Village	- Chimbel
(c) Taluka	– Tiswadi
(d) Survey Nos.	- 40/1 (Part) & 40/3 (Part)
(e) Boundaries	North: Survey Nos. 40/1-A, 40/1-C & 39/1
	South: Survey Nos. 42/2, 41/1,
	Road, Village boundary of Talaulim & 40/2.
	East: Village boundary of Talaulim

West: Survey Nos. 40/1-A & 44/1, 40/2 and Road

By order and in the name of the Governor of Goa.

D. P. Nato, Director & ex officio Joint Secretary (IT).

Panaji, 21st June, 2019.

(Published in the Official Gazette Series I No. 13 dated 27-6-2019)

## Department of Information Technology

#### Notification

#### 4(88)/2017-18/DoIT/Notification-ESDM Park/791

Read: Proclamation No. 4(88)/2017-18/DoIT/ Notification-ESDM Park/786 dated 10-08-2018, published in the Official Gazette, Series I, No. 23 dated 06th September, 2018.

Whereas, vide Proclamation No. 4(88)/2017-18/DoIT/Notification-ESDM Park/786 dated 10-08-2018, published in the Official Gazette, Series I, No. 23 dated 06-09-2018 and local newspaper (1) "Tarun Bharat" and (2) "The Navhind Times" both dated 11-09-2018, (hereinafter referred to as the "said Proclamation") the Government of Goa had published it's proposal to declare certain earmarked area as specified in the Schedule to the said Proclamation (hereinafter referred to as the "said area"), to be notified area and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities, which are in force in the said area shall cease to apply thereof and that the Village Panchayat, which were receiving house tax, fees, dues, etc. from the occupants of the said area, under their respective laws, shall be compensated by the Government to the extent of the last financial year's collection of taxes for such period as may be determined by the Government which shall not be less than five years, in terms of clauses (a) and (c) respectively of sub-section (1) of section 38 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) (hereinafter called "the said Act");

And whereas, the Government of Goa vide said Proclamation also proposed to appoint the Goa Information Technology Development Corporation (hereinafter called the "said Corporation"), for the purpose of the assessment and recovery of any taxes as per the provisions of law in force and authorize the said Corporation for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area, in terms of clauses (b) and (d) of sub-section (1) of section 38 of the said Act and that house tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area shall be deposited with the Government immediately by the said Corporation after such collection under Budget Head, namely:—

0852— Industries;

07— Telecommunication & Elec.

Industries; 800— Other Receipts;

02— Collection of taxes from Integrated Information Technology Township/ Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0.

(hereinafter collectively called as the "said proposals");

And whereas, in pursuance of sub-section (2) of section 38 of the said Act, the Government of Goa, vide said Proclamation, had invited all persons who entertain any objections to the said proposals to submit the same in writing with reasons therefor to the Director of Information Technology, Government of Goa, Panaji-Goa within two months from the date of publication of the said Proclamation in the Official Gazette.

And whereas, the said Official Gazette was made available to the public on 06-09-2018.

And whereas, 02 (two) objections have been received by the Director of Information Technology on the said proposals within the said period of two months. The objections were examined by the Department of Information Technology and the same were rejected due to lack of documents confirming title/ownership on the said area.

Now, therefore, in exercise of the powers conferred by clauses (a), (b), (c) and (d) of sub-section (1) of section 38 of the said Act, the Government of Goa is hereby pleased to declare the earmarked area as specified in the Schedule to the said Proclamation and specified in the schedule hereto to be notified area and also declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said area shall cease to apply thereof and that the Village Panchayat, which were receiving house tax, fees, dues etc. from the occupants of the said area under their respective laws shall be compensated by the Government to the extent of the last financial year's collection of taxes, for a period of five years, and further appoints the Goa Information Technology Development Corporation and authorises the said Corporation for the purpose of exercising all the powers, such as, control or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area and also further directs that the house tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area shall be deposited with the Government immediately by the said Corporation after such collection under the Budget Head, namely:—

0852— Industries;

07— Telecommunication & Elec.

Industries; 800— Other Receipts;

02— Collection of taxes from Integrated Information Technology Township/ Information Technology Parks, Information Technology (IT) Companies, Information Technology Enabled Services (ITeS), Startup, Electronic Manufacturing Cluster (EMC), Industry 4.0.

### **SCHEDULE**

#### Electronic Manufacturing Cluster (EMC)

(a) Area	- 5, 97,125 sq. mtrs.
(b) Village	- Tuem
(c) Taluka	– Pernem
(d) Survey Nos.	- 81/0, 82/0, 84/0, 85/0, 98/0, 99/0, 100/0, 101/0, 102/0, 103/0 and 104/0.
(e) Boundaries	– North: Survey Number 80 and Village Boundary Pernem.
	South: Survey Number 106, 107, 108, 110 and 111.
	East: Village boundary of Virnorna and Survey Number 105.
	West: Survey Number 78, 86, 96, 97 and 113.

By order and in the name of the Governor of Goa. Derrick Pereira Neto, Director & ex officio Joint Secretary (IT).

Panaji, 27th August, 2019.

(Published in the Official Gazette Series I No. 23 dated 5-9-2019)